

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 262 OF 2016 &
IA NO. 547 OF 2016**

Dated: 13th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Chennai Metro Rail Ltd. Appellant(s)
Vs
Tamil Nadu Generation & Distribution Corporation Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Shruti Iyer

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

Admit. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 21.02.2017. Dasti, in addition, is permitted.

List the matter on **21.02.2017**. In the meantime, learned counsel for the respondents may file reply on or before 11.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 27.01.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt